

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 264 of 2014 in
DFR No. 1570 of 2014

Dated: 1st August, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)
Versus

Chhattisgarh State Electricity Regulatory ... Respondent(s)
Commission & Anr.

Counsel for the Appellant(s) : Ms. Suparna Srivastava
Mr. A. Bhatnagar (Rep.)

Counsel for the Respondent(s): Mr. Raunak Jain for R.2
Mr. C.K. Rai for R.1

ORDER

We have heard the learned counsel for the parties.

As correctly pointed out by the learned counsel for the Respondent that the Review Order had been passed on 19.05.2014, but the Appeal has been filed only on 16.06.2014 as against the main order dated 04.03.2014 and there is no explanation for this delay. Though some explanation has been given for the delay, there is no explanation for the period from 19.05.2014, the date of the review Order and 16.06.2014, the date of filing of this Appeal.

In the absence of proper explanation for the delay caused, we feel that the delay can be condoned on payment of some costs. Accordingly, the Applicant is directed to pay the cost of Rs. 5,000/- (Rupees five

thousand only) to a charitable organisation, namely, "**ALZHEIMER'S & RELATED DISORDERS SOCIETY OF INDIA (ARDSI), DELHI CHAPTER, RZ-62/9, TUGHLAKABAD EXTENSION, NEW DELHI - 110019**" within two weeks.

After receiving the compliance report, the Registry is directed to number the Appeal and post the Appeal for Admission on **20.08.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt